

State Government has offered a number of places including the Salt Lake area.

I urge upon the Government to shift the Head Office to Calcutta immediately.

Mr. Patil being here, I would request him to answer and to give an assurance on the Floor of the House. In this connection I would like to mention that, during the last Session, Shri Somnath Chatterjee and myself met the Hon. Minister, Mr. Patil, and he categorically assured us that the Head Office of the Hindustan Fertiliser Corporation will be shifted to Calcutta as early as possible. I think the Hon. Minister will honour his assurance.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): The Hon. Member has mentioned about shifting the Hindustan Fertilizer Corporation's office to Calcutta. It is true that, in this connection, the Hon. Member Shri Somnath Chatterjee and the Hon. Member who spoke just now had met me and had discussed this; and I am already in correspondence with the State Chief Minister. But he has raised this point just now and I had no knowledge that he would raise it; otherwise I would have come prepared to make a statement. Therefore, I would request him to give me some time to make a statement.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): सभापति महोदय नियम 377 के अन्तर्गत माननीय सदस्य जो मामले उठाते हैं उनके बारे में मंत्रियों को सूचना नहीं दी जाती है, यह तो बड़ी अजीब बात है।

सभापति महोदय: मुझे ऐसा बताया गया है कि थोड़ी ही लेट इफार्मेशन दी जाती है।

(iii) **REPORTED STRIKE BY INSURANCE MEDICAL PRACTITIONER ON THE PANEL OF EMPLOYEE'S STATE INSURANCE SCHEME IN MAHARASHTRA**

SHRI R. K. MHALGI (Thane): I have to draw attention to the situation

created by the indefinite strike of about 3,000 Insurance Medical Practitioners on the panel of Employees' State Insurance Scheme in Maharashtra from 1st May, 1980. The principal demands of these doctors are as follows:

(i) The capitation fee paid to them at present at Rs. 2.50 per family per month be raised to Rs. 5.10 per family per month.

(ii) They should be given adequate representation on the ESI Corporation and concerned committees at various levels.

(iii) The present procedure of wrongful disentanglement of insured workers putting both the workers and the doctors to a loss for the fault of his employer, be completely changed.

The entire present procedure of making an IP disentitled to medical benefits under the scheme is irregular and needs complete change as suggested by the doctor's so that an IP is not disentitled so long as he is in insurable employment and his contribution is cut from his wages.

The other two demands of the doctors are also fully justifiable. The IMP doctor is the kind-pin in the scheme and representation of these doctors along with the present other representatives of the medical profession will help the running of the scheme sympathetically and making it popular.

I must bring it to the notice of the Hon. Minister that most of the National Trade Unions (HMS, AITUC, BMS, CITU) have strongly supported the demands of the doctors and of the Corporation to settle them early.

The strike of the doctors is now one month old and I earnestly request the Hon. Minister of Labour to look into this matter urgently and do justice to these Insurance Doctors and also the workers.